

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 188 OF 2018

Dated: 10th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Surat Municipal Corporation

.... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. Hardik Luthra
Mr. Alok Shukla for R-2

ORDER

Learned counsel, Ms. Pyoli, appearing for the Appellant submitted that, she may kindly be permitted to take dasti with respect to the first Respondent in addition to the notice taken already.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to take dasti with respect to the first Respondent in addition to the notice taken already.

List this matter on **20.09.2018**, as requested.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member